

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.608/2022

(@ SLP (CRL.) NO. 9787/ 2021)

BINU NINAN VARGHESE

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

WITH

CRIMINAL APPEAL NO.609/2022

(@ SLP (CRL.) NO. 9828/ 2021)

O R D E R

Leave granted.

Heard learned counsel for parties.

On Court's query learned counsel for the respondent-State concedes that the appellant has joined the investigation albeit after the protective order of this Court and his statement has been recorded.

We are thus of the view that there is no need for the appellant to be arrested but the appellant will continue to cooperate with the investigation though learned counsel for the respondent-State opposes the grant of anticipatory bail on the basis of the averments made in the counter affidavit.

Liberty is granted to the respondent-State to move the trial Court in case the appellant does not cooperate with investigation.

The criminal appeals are allowed in the aforesaid terms.

.....J.
(SANJAY KISHAN KAUL)

.....J.
(M.M. SUNDRESH)

New Delhi,
12th April, 2022

ITEM NO.7

COURT NO.6

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.9787/2021

(Arising out of impugned final judgment and order dated 03-12-2021 in ABA No.2890/2021 passed by the High Court of Judicature at Bombay)

BINU NINAN VARGHESE

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(IA No. 27117/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Special Leave Petition (Cr1.) No.9828/2021 (II-A)
(IA No. 27121/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-04-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Nipun Katyal, Adv.
Mr. Aditya Sidhra, Adv.
Mr. Nadeem Afroz, Adv.
Mr. Nishant Ramakantrao Katneshwarkar, AOR

For Respondent(s) Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The criminal appeals are allowed in terms of the signed order.

Pending applications stand disposed of.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID)
COURT MASTER

(signed order is placed on the file)